

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-350/ND/2017

IN THE MATTER OF:

SE Investments Limited

.. PETITIONER

Vs.

KDP Infrastructure (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 22.1.2018

Coram :


R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant :

For the Respondents :

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this Petition. In view of Rule 8 of the Insolvency and Bankruptcy Code, 2016 (Application to Adjudicating Authority) Rules, 2016, ~~the Petitioner and~~ the  the Petition stands dismissed as withdrawn.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.1.2018